

(11)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA.No.1560/93

Dated this the 7th Day of September, 1995.

Hon'ble Shri S.R. Adige, Member(A)
Hon'ble Dr.A.Vedavalli, Member(J)

1. Smt. Suraj Mukhi,
Wd/o Late Latoor Singh.
2. Shri Ravinder Kumar,
S/o Late Shri Latoor Singh.

R/o Qtr.No.1/7/107,
Ordnance Factory Estate,
Murad Nagar, Distt.Ghaziabad(U.P.)
...Applicant

By Advocate: Shri V.P. Sharma

versus

Union of India through

1. The Secretary,
Ministry of Defence,
Government of India,
New Delhi.
2. The Director General,
Ordnance Factory Board,
10-A, Auckland Road, Calcutta.
3. The Director General,
Ordnance Factory, Murad Nagar,
Distt.Ghaziabad (U.P.)
...Respondents

By Advocate:Shri V.S.R. Krishna.

O R D E R (Oral)
By Shri S.R. Adige

Heard counsel for applicants as
well as counsel for respondents.

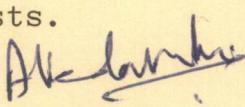
2. We note that the impugned order
dated 12.6.93 (Annexure A-1) rejecting
the applicants ^{1/5} prayer for compassionate
appointment for her son Ravinder Kumar
appears to have been sent in a routine
manner on a cyclosytled proforma, in
which, the applicant's name was filled

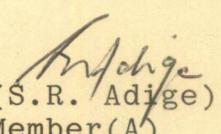
in and the order despatched. There does not appear to be any discussion of the special circumstances, if any, urged by the applicant for favourable consideration of her son's case for compassionate appointment. No mention has been made of the applicants representation dated 25.8.92 ~~and 20.6.93~~ either.

2. Under the circumstances, the impugned order dated 12.6.93 is quashed and set aside and the respondents are directed to pass a detailed, speaking and reasoned order upon the prayer of the applicant *within 3 months from the receipt of a copy of this order,* for compassionate appointment *in which* the grounds taken by the applicant in her representation dated 25.8.92 and 20.6.93 should specifically be discussed. If the applicant chooses to make a fresh representation *to the competent authority,* she may do so within one month from the date of receipt of a copy of this order, in which case, the contents of that representation may also be taken into account by the competent authority while passing the order.

3. This OA is disposed of accordingly.

No costs.


(Dr. A. Vedavalli)
Member (J)


(S.R. Adige)
Member (A)

/KAM/